

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-696/ND/2023**

**IN THE MATTER OF:**

**M/s Intergulf Express China Ltd.**

**...PETITIONER**

**Vs.**

**M/s Acumen Overseas Pvt Ltd**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 29.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. Akshat Jain and Mr. Shikhar Verma, Advs.**

**For the Respondent/Corporate Debtor :**

**ORDER**

Ld. Counsel on behalf of both the sides are present. Both the counsels submitted that settlement talks are going on, therefore sought adjournment.

List the matter on **28.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**